

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH - I  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 03-03-2020

PRESENT: SHRI R.VARADHARAJAN, MEMBER-JUDICIAL  
SHRI ANIL KUMAR B, MEMBER - TECHNICAL

APPLICATION NUMBER : MA/76/2020 IN  
PETITION NUMBER : CP/433/IB/2018  
NAME OF THE PETITIONER(S) : J KARTHIGA (LIQUIDATOR) (KCT STEELS PVT LTD)  
NAME OF THE RESPONDENT(S) :  
UNDER SECTION : SEC 54(1) OF IBC

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION FOR WHOM	

1. KAVITHA SINGULURI

Counsel for petitioner.

ORDER

Counsel for the Liquidator makes detailed submissions in relation to the dissolution of the Company under liquidation of the Corporate Debtor. However, from the averment which has been filed before this Tribunal by the Liquidator, it is seen that there is an inconsistency in the figures which has been reflected in the liquidation value at page No.77 as compared with at page No.79. Counsel for the Liquidator represents that the figure which is reflected in page No.79 is correct figure and not in page No.77. In the circumstances, we direct the Liquidator to properly make correction by bringing the liquidation value correlating with the valuation report as given by the valuers. For this purpose, a week's time is granted to the Liquidator. **The Registry** is directed to return the Application along with its copy for the purpose of corrections to be incorporated in the Application as mentioned above by the Liquidator. Upon representing the Application, let the matter be listed before this Tribunal on **17.03.2020**.

-SD-

**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

-SD-

**(R.VARADHARAJAN)**  
MEMBER (JUDICIAL)